

under active examination by the Executive Committee of the General Insurance Council which is expected to submit its report soon.

LOAN TO ANDHRA GOVERNMENT FOR STAFF QUARTERS AT KURNOOL

♦632. SHRI K. SURYANARAYANA: Will the Minister for FINANCE be pleased to state:

(a) whether it is a fact that the Government of Andhra have recently asked for a loan to construct buildings for their staff at their temporary capital town, Kurnool; and

(b) if so, how much amount has been sanctioned and on what conditions?

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH) :

(a) Yes, Sir.

(b) No loan has as yet been sanctioned to the Government of Andhra. The second part of the question does not arise.

PROF. G. RANGA: Has the Government of Andhra asked for a loan? If so, what is the amount asked for? Is it to be an interest-free loan or not?

SHRI M. C. SHAH: The Government of Andhra has asked for a loan. The matter is under examination. This is to be taken up for the Second Five Year Plan. The amount asked for is Rs. 283.08 lakhs.

STRIKE IN 505 COMMAND WORKSHOP E.M.E., DELHI CANTONMENT

†*505. SHRI S. N. MAZUMDAR: Will the Minister for DEFENCE be pleased to state:

(a) whether it is a fact that the workers of 505 Command Workshop, E.M.E. Delhi Cantonment stopped work on the 25th June 1955:

t Postponed from 19th September 1955.

(b) if so, what were the grievances of the workers; and

(c) whether Government have taken any steps to enquire into the matter and to remove their grievances?

THE DEPUTY MINISTER 'FOR DEFENCE (SARDAR S. S. MAJITHIA):

(a) No. (b) and (c). Do not arise.

SURI S. N. MAZUMDAR: Is it not a fact that on the da'o mentioned the Joint Secretary of the Mazdoor Panchayat was abused in very offensive language by a superior officer and that, as a protest against this the civilian employees approached the higher officers? Is it also not a fact that ultimately the employees approached the Conciliation Officer who arranged for a conciliation which too failed?

SARDAR S. Ss. MAJITHIA: Apparently, the hon. Member is mixing up his dates.

SHRI S. N. MAZUMDAR: No, Sir, I am not mixing up the dates.

Is it not a fact that a court of enquiry was set up to go into the complaint of the employees and that it has not yet finished its work?

SARDAR S. S. MAJITHIA: That is in regard to the incident which happened on the 24th, not on the 25th.

SHRI S. N. MAZUMDAR: The hon. Minister need not stress on that. He has admitted that a court of enquiry is going into this. Now, is it a fact that, even before the work of the court of enquiry was finished, the pay of the workers for that day, the 24th, has been withheld?

SARDAR S. S. MAJITHIA: Apparently, it does not refer to this question. As I said, the report is still awaited and we shall look into the question when the report comes in.